

सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL75322290918944V
Certificate Issued Date	: 14-Mar-2023 01:39 PM
Account Reference	: IMPACC (IV)/ dl859003/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL85900322636482653638V
Purchased by	: UNION BANK OF INDIA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: UNION BANK OF INDIA
Second Party	: Not Applicable
Stamp Duty Paid By	: UNION BANK OF INDIA
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line



DOCUMENT ATTACHED

Reg. No. 53/2023
RC

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

SCHEDULE II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS
[Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Date: 14.03.2023

To
Mr. Sunil Kumar Gupta
Reg No: IBBI/IPA/001/IP-P00205/2017-18/10394
Regd Add: B-10 Magnum House-1
Karampura Commercial Complex
New Delhi-110015
E mail: green.cirp@gmail.com/caskg82@gmail.com



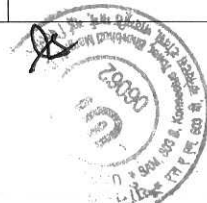
From:
Union Bank of India
Stressed Asset Management Branch
603 B, Konnectus Tower, Bhav Bhuti Marg,
Ajmeri Gate, New Delhi-110001
Email id: ubin0906069@unionbankofindia.bank

Subject: Submission of proof of claim in respect of the liquidation of M/s Greenworld International Pvt Ltd under IBC 2016

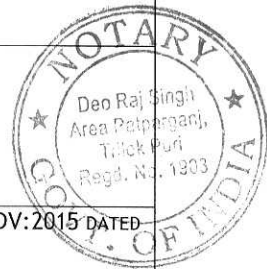
Dear Sir,

Union Bank of India hereby submit this proof of claim in respect of the liquidation of M/s Greenworld International Pvt Ltd under the Insolvency and Bankruptcy Code, 2016. The details for the same are set out below:

Particulars							
1	Name of Financial Creditor (If AN INCORPORATED BODY PROVIDE Identification number and proof of incorporation, if a Partnership or individual provide identification records of all the partners or the individual)	Union Bank of india AAACU0564G					
2	Address and email address of financial creditor for correspondence.	Union Bank of India Stressed Asset Management Branch 603 B, Konnectus Tower, Bhav Bhuti Marg, Ajmeri Gate, New Delhi-110001 Email id: ubin0906069@unionbankofindia.bank					
3	Total amount of claim including any interest, as at the Liquidation Commencement date and details of nature of claim (whether Term Loan, Secured, Unsecured)	(I) In case the claim is against the borrower: YES Details of claim: As below					
	Sl. No.	Particular	Account Number	Running Ledger as on 27.02.2023	Unrealized interest upto 27.02.2023	Other Expenses	Total Outstanding as on 27.02.2023
	1.	Cash Credit	307905010077598	4,98,24,802.62	7,57,56,791.85	11,64,899.00	12,67,46,493.47
	2.	Term Loan	307906390085177	3,59,53,148.65	4,71,42,432.90	--	8,30,95,581.55
		Total		8,57,77,951.27	12,28,99,224.75	--	20,98,42,075.02
	(I)	In case the claim is against the corporate debtor in its capacity as a guarantor - NIL					
	(II)	In case the claim is against the corporate debtor in its capacity as a sponsor support undertaking provider/ letter of comfort provider/ any other financial undertaking provider - NIL					



4	Details of Documents by reference to which the debt can be substantiated	<ol style="list-style-type: none"> 1. LAST RENEWAL/SANCTION LETTER NO. KB:ADV:GIPL:SANADV:2015 DATED 13.03.2015 2. Joint Deed of Hypothecation dated 01.03.2013 3. Deed of Guarantee dated 01.03.2013 															
5	Details of any order of a court of Tribunal that has adjudicated on the non-payment of debt	N/A															
6	Details of how and when debt incurred	<p>The following limits were sanctioned from our bank vide Sanction/Renewal Ref No. KB:ADV:GIPL:SANADV:2015 DATED 13.03.2015 (Rs. in Crore)</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Facility</th> <th>Sanctioned Limit</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>307905010077598 Cash Credit</td> <td>2,20,00,000.00</td> </tr> <tr> <td>2</td> <td>307906390085177 Term Loan</td> <td>4,86,72,000.00</td> </tr> <tr> <td>3</td> <td>Bank Guarantee*</td> <td>2,08,00,000.00</td> </tr> <tr> <td></td> <td>Total</td> <td>9,14,72,000.00</td> </tr> </tbody> </table> <p>*BG of Rs. 44.00 Lac issued to "THE PRESIDENT OF INDIA, THROUGH ASST/DY" expired on 07.10.2022 and Reversed in system</p>	S. No.	Facility	Sanctioned Limit	1	307905010077598 Cash Credit	2,20,00,000.00	2	307906390085177 Term Loan	4,86,72,000.00	3	Bank Guarantee*	2,08,00,000.00		Total	9,14,72,000.00
S. No.	Facility	Sanctioned Limit															
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2	307906390085177 Term Loan	4,86,72,000.00															
3	Bank Guarantee*	2,08,00,000.00															
	Total	9,14,72,000.00															
7	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL															
8	Details of any security held, the value of the security, and the date it was given	<p>Primary Security: Plant & Machinery</p> <p>Collateral Security:</p> <ol style="list-style-type: none"> 1. EM of Residential premises at 61. South City-1 Gurgaon, Haryana. Measuring 502.13 Sq Yards in the name of Sneh Raman Gupta & Radha Raman Gupta. Property also mortgaged in M/s Ramchand Baboo Mal (sister concern) 2. EM of Residential premises at A-3 (Known as OA vila South City - 1, Vill: Silokhera, Jharsa & Sukhrali, Gurgaon, Haryana (150 sq.mtr) in the name of Prakash Srivastava, Anurag Srivastava & Anuj Srivastava 3. EM of Industrial Property bearing Plot No. GR 60 & 61, Killa No. 47/5, Khewat No 164/133 Ganpati Industrial Estate, Bahadurgarh, Haryana, admeasuring 2005 Sq Yard (both combined property) in the name of Harish Chander Gupta HUF through its karta Harish Chander (51% share), Rajesh Kumar Gupta HUF through its karta Rajesh Kumar (24.50% share & Sunita Gupta (24.50% share) 															
8A	Whether Security Interest Relinquished	Yes															
9	Details of any assignment or transfer of debt in his favour	N/A															
10	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<p>Name of Account: Authorized Officer Union Bank of India A/c Number: 510101006249001 IFSC Code: UBIN0906069</p>															
11	List of documents attached in support of the Claim	<ol style="list-style-type: none"> 1. LAST RENEWAL/SANCTION LETTER NO. KB:ADV:GIPL:SANADV:2015 DATED 13.03.2015 2. Joint Deed of Hypothecation dated 01.03.2013 3. Deed of Guarantee dated 01.03.2013 4. Statement of account No. 307905010077598 Cash Credit Account 5. Statement of account No. 307906390085177 Term Loan Account 6. Copy of Demand Notice 13(2) 															



	7. System generated Quarterly closing sheet as on 31.12.2022 8. Manual Calculation Sheet for calculating upto date interest
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Signature of financial creditor or person authorized to act on his behalf:
Name in BLOCK LETTERS: Mr. Sanjay Manocha

Position with or in relation to Creditor: Deputy General Manager
Address of Person Signing: Union Bank of India, Stressed Asset Management Branch, 603 B, Konnectus Tower, Bhav Bhuti Marg, Ajmeri Gate, New Delhi-110001



AFFIDAVIT

I, Sanjay Manocha, Deputy General Manager, Union Bank of India, Stressed Asset Management Branch, 603 B, Konnectus Tower, Bhav Bhuti Marg, Ajmeri Gate, New Delhi-110001, do solemnly affirm and state as follows: -

M/s Greenworld International Pvt Ltd, the corporate debtor was, at the liquidation commencement date, that is, the 28th day of Feb 2022 and still is, justly and truly indebted to me (Union Bank of India) in the sum of Rs. **20,98,42,075.02 (Rupees Twenty Crores Ninty Eight Lakh Forty Two Thousand Seventy Five and Two Paise only)** for credit facilities of Rs. 914.72 Lakh sanctioned.

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
 - (i) LAST RENEWAL/SANCTION LETTER NO. KB:ADV:GIPL:SANADV:2015 DATED 13.03.2015
 - (ii) Joint Deed of Hypothecation dated 01.03.2013
 - (iii) Deed of Guarantee dated 01.03.2013
 - (iv) Statement of account No. 307905010077598 Cash Credit Account
 - (v) Statement of account No. 307906390085177 Term Loan Account
 - (vi) Copy of Demand Notice 13(2)
 - (vii) System generated Quarterly closing sheet as on 31.12.2022
 - (viii) Manual Calculation Sheet for calculating upto date interest
2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
3. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Nil
4. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.



Date: 13.03.2023

Place: New Delhi





Deponent's Signature

VERIFICATION


I, Sanjay Manocha, the Deponent herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at New Delhi on this 13th day of March 2022.




Deponent's Signature

Reg. No. 53/2023

ATTESTED

**NOTARY PUBLIC
DELHI (INDIA)**

14 MAR 2023

